

**21st -22nd
FEBRUARY,
2025**

5TH IUU MEDIATION COMPETITION

Organised by
ADR Society,
School of Law ,
IMS Unison University, Dehradun.

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ABOUT IMS UNISON UNIVERSITY

IMS Unison University (IUU), a constituent of Unison Education Foundation, was established in 1996 as the Institute of Management Studies. After having successfully contributed to higher education, the Government of Uttarakhand granted its approval to establish it as IMS Unison University in 2013. With a legacy spanning over 25 years – we are proud of our pioneering history, distinguished present and exciting future.

ABOUT SCHOOL OF LAW

The School of Law at IMS is one of the fastest-growing Law Schools in North India. It aspires to provide exceptional legal education by making it inter-disciplinary, with a focus on the convergence of the disciplines of law, social science, humanities, and management studies. Curriculums are created to be both highly theoretical and deeply practical.

We recognize the significance of providing a safe and healthy environment for students to thrive academically, socially, and intellectually. With this philosophy in mind, we have created a disciplined curriculum that focuses on high standards of legal education, extra-curricular activities, and intellectual welfare to develop every student into a respected member of society and an accomplished figure in the legal field. Our network prepares students for worthy careers by broadening their outlook and shaping their character and inculcates a humanistic approach, entrepreneurial skills, innovative outlook, and academic focus in our budding lawyers.

Our emphasis on learning, creativity, and innovation is based on the belief that our students can and will achieve prodigious success. Most importantly, the school provides an environment that prepares them for meaningful lives and careers, broadens their outlook, and helps shape their character.

The School of Law strives to -

- Advance and disseminate the knowledge of the law and foster their role in national development.
- Promote legal knowledge and the legal process as an efficient instrument of social development.
- Inculcate in students, a sense of responsibility to serve the society in the legal field by developing skills about advocacy, legal service, legislation and law reforms.





From the VICE-CHANCELLOR'S DESK

Dear participants,

It is a privilege to inaugurate the 5th Edition of the IUU Mediation Competition 2025, proudly organized by the School of Law at IMS Unison University, Dehradun. This event signifies yet another milestone in our journey to nurture not just competent legal professionals but leaders and problem-solvers equipped to meet the challenges of a rapidly evolving world.

In today's dynamic and interconnected global environment, disputes and differences are inevitable. Yet, amidst these challenges lies the opportunity for resolution, understanding, and harmony. Alternative Dispute Resolution (ADR) mechanisms, particularly mediation, have emerged as pivotal tools in fostering peaceful resolutions without resorting to adversarial litigation. Mediation stands as a beacon of hope in our fast-changing world. It is not merely a process but a philosophy, rooted in collaboration, empathy, and mutual respect.

This competition presents an exceptional opportunity for aspiring legal professionals to sharpen their analytical and persuasive abilities, engage with complex real-world disputes, and refine their problem-solving strategies. Over the years, this tradition has fostered a spirit of innovation and professionalism, and I am confident that this year's event will further elevate its legacy. I encourage all participants to embrace the challenges, showcase their talents, and immerse themselves in this enriching journey of growth and learning. This is your chance to set new benchmarks in mediation and lead the way in shaping the future of legal dispute resolution. As you prepare to engage in this event, I urge you to embrace the true essence of competition. It is not merely about winning but about growing, both as individuals and as a community. Let this platform be a space where ideas converge, skills are honed, and lasting connections are forged. Together, let us continue to uphold the spirit of excellence that defines our School of Law and carry forward the transformative potential of ADR in the pursuit of a more just and harmonious world. I look forward to witnessing the brilliance that this competition will undoubtedly bring.

**Warm regards,
Dr. Anil SubbaRao Paila
Vice-Chancellor
IMS Unison University, Dehradun.**



From the DEAN'S DESK

Dear Participants,

“The mind, once stretched by a new idea, never returns to its original dimensions.”

True knowledge transcends the mere collection of information; it is a transformative journey of exploration, humility, and growth. As we delve deeper into the vast realms of understanding, we are reminded of the boundless opportunities to learn, urging us to embrace knowledge as a lifelong pursuit.

We are living in a world that is evolving at an unprecedented pace. As global challenges grow more complex, the need for alternative dispute resolution (ADR) mechanisms has never been greater. This evolution requires not only intellect but also creativity, discipline, and perseverance. From international trade to family law, from environmental issues to workplace conflicts, ADR offers a way to navigate disputes with efficiency, empathy, and ingenuity. It is not just a tool to resolve disputes but a pathway to build understanding, preserve relationships, and create solutions that go beyond mere settlements.

With these principles at the forefront, we are thrilled to present the 5th Edition of the IUU Mediation Competition, 2025, hosted by the School of Law, IMS Unison University, Dehradun. As a hallmark of our academic endeavors, this event serves as a bridge between theoretical insights and their practical application, nurturing the analytical and mediating skills essential for a successful legal career. This gathering celebrates not only the art of dispute resolution but also the spirit of collaboration, mutual respect, and creative problem-solving that lies at the heart of mediation.

The spirit of this competition lies in its collaborative nature. While you may represent different teams, you share a common goal: to learn, grow, and hone your abilities to navigate and resolve disputes. Let this competition inspire you to explore innovative ways to tackle challenges, while upholding the principles of fairness and understanding.

As you engage in the simulations and challenges ahead, remember that every discussion, every negotiation, and every resolution is a step toward becoming better mediators and better contributors to society. Step forward with curiosity and determination. Let this experience not only test your skills but also expand your horizons, shaping you into leaders who wield knowledge with purpose and precision. Thank you, and may the spirit of ADR guide you all..

**With Best Regards ,
Prof. (Dr) Ashish Verma,
Dean School of Law**

From the, FACULTY CONVENER ,



Dear Participants,

Welcome to the 5th IUU Mediation Competition, 2025 at our esteemed university. It is a profound privilege to join you on this amazing journey.

A mediation competition is a competitive event in which players imitate the mediation process, usually in a legal or corporate setting, with the purpose of settling problems via negotiation and consensus rather than litigation. Participants take on roles like as mediators, clients, and attorneys, with the goal of facilitating communication between conflicting parties, identifying their interests, and assisting them in reaching a mutually acceptable solution.

As you compete in this competition, keep in mind that law is more than just an abstract concept; it is a dynamic praxis that requires a combination of knowledge, critical thinking, excellent rhetoric, and unshakeable confidence. These competencies are particularly relevant in the field of arbitration, which is increasingly important for quick conflict resolution in our fast-changing legal environment.

Embracing the spirit of collegial competition and building relationships that could last long after these two days is something I strongly encourage. Maintain the highest moral standards since our profession is intrinsically related to moral rectitude. Each word should be a testament to the pursuit of justice, and your arguments should have the same weight as the ink that writes our common history.

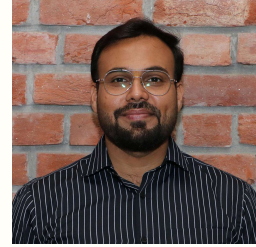
By striving for excellence with honesty and treating every interaction with sincerity, you embody the true spirit of mediation. This competition is a microcosm of the challenges and responsibilities that await you in the real world. How you conduct yourself here, in these moments of structured debate and negotiation, reflects the values that will define your future practice. Every scenario you face here, every negotiation you undertake, is an opportunity to rehearse the skills and values that will define your role as a mediator in the future. Remember, the spirit of mediation is not confined to the negotiation table, it extends to every interaction, every decision, and every effort to build a more harmonious and just society. As mediators, you are tasked with navigating the delicate balance between conflicting needs and shared goals.

Throughout this journey, remember that true success is judged not just by winning, but also by the passion you instill for advocacy and the law. Remain open to learning from your peers, since every interaction has the potential for priceless insight. I wish you the greatest success as we embark on this mediation journey together. May our unshakable devotion to truth light our way, and may our words and actions reflect our unwavering dedication to justice.

Let the competition commence!

**Warm regards ,
Mr. Rahul Singh
Faculty Convener
5TH IUU Mediation Competition 2025.**

From the FACULTY CO-CONVENER



Dear Participants,

“The goal of negotiation is not to win. The goal is to come to an agreement that leaves everyone better off.”

Mediation, in today's complex and rapidly changing world, plays a vital role. The importance of this approach cannot be overstated, especially in a world where the need for constructive dialogue and peaceful resolution has never been more critical. It is with great enthusiasm and pride that I extend a warm welcome to all participants of the prestigious 5th IUU Mediation Competition, 2025, organized by the School of Law at IMS Unison University.

One need only a look at the headlines to see the significance of mediation in contemporary affairs. Consider the role of diplomatic mediation in conflicts such as the Russia-Ukraine war, where international leaders and mediators have repeatedly sought to bring conflicting parties to the negotiating table. These efforts emphasize the power of dialogue over destruction. Closer to home, India has witnessed an increase in the use of mediation in resolving family disputes, consumer grievances, and commercial disagreements. The Mediation Bill of 2021 is a testament to the government's commitment to institutionalizing mediation as a cornerstone of justice delivery. It reflects the recognition that ADR mechanisms not only reduce the burden on courts but also provide a more humane, flexible, and collaborative approach to justice.

This competition provides an exceptional platform for participants to simulate real-life mediation scenarios, putting to the test their knowledge of negotiation strategies, conflict management, and their ability to navigate complex interpersonal dynamics. As participants in this competition, you are not just engaging in an academic exercise; you are stepping into the shoes of peacemakers, problem-solvers, and bridge-builders. The skills you hone here active listening, creative problem-solving, and maintaining impartiality will serve you in every facet of your personal and professional lives.

It is an opportunity to refine these crucial skills while also gaining a deeper understanding of the mediation process. I encourage each participant to approach every round with the spirit of learning and growth. The journey you embark on in this competition is not merely about winning; it is about refining your ability to engage in meaningful dialogue and becoming leaders who advocate for peace, understanding, and resolution in all aspects of life.

I wish all participants the best of luck in the competition and trust that this experience will be both rewarding and transformative. May it serve as a stepping stone in your journey toward becoming exceptional mediators and champions for peaceful resolution in an increasingly complex world.

**With sincere regards,
Mr. Ramendra Pratap Singh,
Faculty Co-Convenor
5TH IUU Mediation Competition , 2025**

Message from the Conveners



Dear Participants,

"True mediation is not about compromise but about creating solutions that leave everyone feeling heard, valued, and empowered."

Being at the helm of the 5th IUU Mediation Competition 2025 feels surreal, especially because, not so long ago, we were on the other side, participants navigating the highs and lows of competitions at other universities. That journey taught us one thing: every challenge, no matter how daunting, is a doorway to growth.

At its heart, mediation embodies fairness and reason, but as any judge or mediator knows, there will always be challenges that test even the most thoughtful decisions. This competition aims to mirror such near-real-world scenarios, providing you a platform to brainstorm innovative solutions, all while embracing the flexibility of choosing roles that resonate with your strengths and preferences. The aim is simple, to turn theoretical knowledge into practical skills, helping you understand the art of mediation in its truest sense.

We've learned from every step of our previous editions and are committed to making this year's event even more enriching. But amidst all the seriousness, remember to embrace the joy of learning, the excitement of solving real world challenges, and the camaraderie that comes from working together. As conveners, we truly believe that the best lessons are learned when you allow yourself to enjoy the process. In pursuance of its goal of conditioning law students to step into the arena of ADR and after witnessing the tremendous success in the last four editions, we are keen to conduct the fifth edition of this flagship event. In the world of law, mediation is a vital component of dispute resolution, offering a more flexible and efficient alternative to traditional litigation.

We, as Convener, aim to bring aspiring young professionals together at our flagship event to discuss, celebrate and promote the field of Alternate Dispute Resolution. Also, offering an opportunity to foster meaningful discussions, promote innovative ideas, and enhance collective understanding of its practices and impact.

Our mission is to create a space where knowledge flows freely, experiences are exchanged, and collaborations are initiated. Together, we will explore groundbreaking strategies, celebrate success stories, and build networks that will contribute to the advancement of this field. Our focus is on disseminating knowledge and initiating collaborations. We cordially invite all the enthusiasts to participate in this celebrated event with full vigor. This competition is designed not only to challenge your abilities but also to provide an enriching learning experience that prepares you for the real-world complexities of conflict resolution.

As former president of India late APJ Abdul Kalam said "All of us do not have equal talent. But, all of us have an equal opportunity to develop our talents." This Competition brings an opportunity for all to travel the unexplored path and seize victory. See you in the sessions!

Warm regards,

Ms. Ipshita Adhikari & Ms. Shubhaly Srivastav

Student Conveners

5th IUU Mediation Competition, 2025

About the Event:

IMS Unison University, Dehradun, is excited to host the 5th Edition of the IUU Mediation Competition 2025 on 21st-22nd February 2025. This prestigious event invites law universities and institutes across India to participate in an enriching experience that simulates real-life mediation, a crucial alternative to traditional litigation.

Participants will step into the role of mediators, resolving disputes in scenarios based on law. The competition consists of three rounds: Preliminary, Semi-Final, and Finals. It provides an excellent platform for students to apply their legal knowledge, develop negotiation and communication skills, and experience the dynamic nature of dispute resolution.

Through expert-led training sessions, participants will gain valuable insights into mediation techniques, enhancing their ability to navigate complex legal challenges. This competition is a unique opportunity to break away from theoretical learning and engage in a hands-on approach to solving disputes with a multi-dimensional perspective.

IMS Unison University is dedicated to offering a memorable and impactful experience, making the 5th Edition of this competition a landmark event in legal education. We look forward to welcoming the next generation of mediators.

Subjects Encompassed:

Family Law,
Law of Contract and Commercial Laws
Law of Tort

Eligibility Criteria:

The competition is open to all bona fide students pursuing LL.M., Integrated Five-Year LL.B., or Three-Year LL.B. programs from any institute or university recognized by the Bar Council of India (BCI).

Language:

The competition will be conducted exclusively in English.

Dress Code:

For Female Participants:

- Option 1: Western formal attire
- Option 2: White Shirt with Black Trousers, Black Tie, Black Coat, and Black Shoes

For Male Participants:

- White Shirt, Black Trousers, Black Tie, Black Coat, and Black Shoes

(NOTE: It is mandatory for participants to carry their valid college/university ID card.)

Team Composition:

- Each team must consist of two members: one acting as the Mediator and the other as the Client.
- A maximum of one team is allowed from each institution.
- Disclosure of institutional affiliation during the rounds is strictly prohibited.



IMPORTANT DATES:

PARTICULARS	DATE
Last Date of Registration	16 th February, 2025
Formal Registration at IUU Campus	21 st February, 2025
Inaugural Session	21 st February, 2025
Draw of Lots for Preliminary Rounds	21 st February, 2025
Preliminary Rounds	21 st February, 2025
Draw of Lots for Semi Final Round	21 st February, 2025
Semi-Final and Final Rounds	22 nd February, 2025
Valedictory & Prize Distribution Ceremony	22 nd February, 2025

Note: The premise for the problem will be shared two days ahead of the event.



Accommodation & Food:

- A list of nearby hotels shall be provided for the accommodation purposes.
- Food Arrangements: Participants will be provided with breakfast, lunch, and evening tea on February 21st and 22nd, 2025.

REGISTRATION PROCESS:

Teams shall be registered on a first-come, first serve basis by properly filled the registration form as provided in the given link and submission of registration fees

Registration Fee: ₹2000 (payable via NEFT or RTGS)

Beneficiary Name : IMS Unison University

Account No. : 02251450000456

Bank : HDFC Bank Ltd.

IFSC Code : HDFC0000225

Branch : Rajpur Road, Dehradun

(NOTE: Participants are required to complete their registration through the provided Google Form)

QR CODE for Registration:



Competition Rounds & Time Allocation:

ROUNDS	TIME
Preliminary Round	20 minutes (with an additional 5-minute caucus)
Semi-Final Round	35 minutes (plus 10 minutes for caucus)
Final Round	45 minutes (with 15 minutes for caucus)

NOTE: Occurrence of Quarter Finals will be scheduled as per the discretion of the Dispute Resolution Society, to be informed three days before the event.

SCORING PARAMETERS:

Mediator (Total: 50 Marks)

PARAMETERS	MARKS
Opening Statement & Interaction	10 marks
Identification and Articulation of Issues	10 marks
Timing & Reason for calling caucus	5 marks
Professionalism & Demeanor	5 marks
Logical Resolution	10 marks
Encouraging Creative options to resolve conflict	10 marks

Client (Total: 25 Marks)

PARAMETERS	MARKS
Knowledge and understanding of the facts	10 marks
Responses to Mediator's Questions	5 marks
Clarity in Arguments & Confidence	10 marks

NOTE: No presumptions or interpretations beyond the fact sheets are allowed, such presumptions will call for the negative marking depending upon the discretion of the evaluators.

AWARDS AND HONOUR:

Best Team

*Rs. 9,000 worth Gift Hamper+
Certificate of Excellence+Trophy*

Runners-Up Team

*Rs. 7,000 worth Gift Hamper+
Certificate of Excellence+Trophy*

Best Mediator

*Rs. 5,500 worth Gift Hamper+
Certificate of Merit+Trophy*

Best Client

*Rs. 5,500 worth Gift Hamper+
Certificate of Merit+Trophy*



MISCELLANEOUS RULES & REGULATIONS:

1. **Prohibition on the usage of Technological Devices:** Participants shall be explicitly prohibited from utilizing any form of audio/visual aids, personal computers, laptops, or any other technical or mechanical apparatus during the competition. The use of such devices is deemed an infringement of the competition's protocols.
2. **Submission of Documents:** In the course of presenting their arguments, participants can furnish documents at the discretion of the judges.
3. **Immediate Disqualification Clause:** Any submission involving material that contravenes the aforementioned regulations shall result in immediate disqualification of the team from the competition, without exception.
4. **Confidentiality of Identity:** Throughout the competition, mediators and clients must maintain complete anonymity—neither disclosing their personal identities nor the identity of their institution/University/College by any means or medium whatsoever.
5. **Authority on Marks:** The judges' evaluation and the marks awarded to each team shall be definitive and irrevocable, with no provision for appeal.
6. **Access Restrictions to Mediation Rooms:** Under no circumstances shall any participant, or any member affiliated with a team, be permitted to observe or be present in any Mediation Room where their team is not directly involved as a contesting party. A breach of this regulation will result in severe disciplinary action, up to and including disqualification from the competition.
7. **Exclusive Authority of the Organizing Committee:** The Organizing Committee reserves the sole discretion over all matters pertaining to the 5th IUU Mediation Competition 2025. Their decisions shall be final and binding, with no entitlement for teams or participants to challenge or dispute such determinations.



PATRONS



Mr. Amit Agarwal
President
IMS Unison University
Dehradun



Dr. Anil SubbaRao Paila
Vice Chancellor
IMS Unison University
Dehradun

ADR SOCIETY



Prof. (Dr.) Ashish Verma
CHAIRMAN, ADR SOCIETY
IMS UNISON UNIVERSITY
DEHRADUN



Mr. Rahul Singh
Faculty Convener
5th IUU Mediation Competition



Mr. Ramendra Pratap Singh
Faculty Co-Convener
5th IUU Mediation Competition



MS. IPSHITA ADHIKARI
STUDENT CONVENER
7017691910



MS. SHUBHALY SRIVASTAV
STUDENT CONVENER
9793043098



MS. SAKSHI TEWARI
STUDENT CO-CONVENER
7054511119



MS. RITIKA SINGH
STUDENT CO-CONVENER
8630650203

FOR FURTHER QUERIES

EMAIL ID: mediation@iuu.ac

NOTE: The ADR society shall have the exclusive right pertaining to all and any issues related to the 5th IUU Mediation Competition, 2025. The decision of the society shall be final and binding and no team or participant whatsoever shall have any right to challenge the same.